Annexure to OM No.12035/9/89-Pol.II(Vol. II) dated 19th September, 2014

The inter-pool exchange shall be subject to the following conditions:

(a) The exchange of an accommodation will be valid for the period the officers continue to be posted in Delhi and are eligible to retain respective pool of accommodation and for the concessional period permissible under the rules. The exchange shall stand cancelled after expiry of the concessional period and the accommodation will revert back to the respective pool.

(b) The General Pool residential accommodation shall revert back to its Pool on vacation due to any reason such as transfer, retirement, surrender etc.

(c) The General Pool Residential Accommodation shall continue to be maintained by the CPWD and the Departmental Pool accommodation shall be maintained by the concerned Department.

(d) The allottee of the Departmental Pool accommodation shall pay the requisite licence fee to the office controlling the Departmental Pool and the allottee of the General Pool Residential accommodation shall pay the licence fee to the Directorate of Estates.

(e) The allotment of the respective accommodation to the officers concerned would be deemed to have been made under the Allotment Rules applicable to the respective pools.

(f) The acceptance of the terms and conditions of the exchange shall have to be communicated to the Directorate within one month from the issue of the exchange letter failing which it will be treated as accepted by this Directorate.

Regularization of unauthorized colonies in Delhi

†2963 SHRI RAMDAS ATHAWALE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the latest position of procedure regarding regularization of unauthorized colonies in Delhi; and

(b) by when these colonies are likely to be regularized and the reasons for delay therein?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU): (a) The process of regularization of unauthorized colonies was notified *vide*

†Original notice of the question was received in Hindi.

Gazette Notification No. S.O. 683(E) dated 24.03.2008 and amendments therein were notified vide Gazette Notification No. S.O. 1452(E) dated 16.06.2008 and No. S.O. 1297 (E)-dated 06.06.2012.

(b) Government of National Capital Territory of Delhi (GNCTD) has informed that the process of regularization has been extended upto 31.03.2015. GNCTD is collecting requisite reports from various departments/agencies *viz.* Delhi Development Authority, Archaeological Survey of India, Revenue Department, GNCTD, Forest Department, GNCTD and Geo-Special Delhi Ltd. for correlation.

Identification of vacant plots by DDA

2964. SHRI GULAM RASOOL BALYAWI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether DDA has recently identified its vacant plots, if so, the details thereof;

(b) the area of each such plot and what is the policy of DDA to utilize those plots; and

(c) the norms of DDA for allotting land to Charitable, Social and Educational Institutions?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU): (a) and (b) Yes Sir. The details regarding the vacant plots are available in the website of Delhi Development Authority, (http://dda.org.in/ddanew/vacantlistld.aspx).

(c) The provisions for allotment of Nazul Land for Institutional purpose have been laid down in "The DDA (Disposal of Developed Nazul Land) Rules, 1981". Currently, the mode of allotment of institutional land to private societies for charitable, social and education purpose is by way of auction except for religious and socio-cultural category where land is allotted on pre-determined rates. However, allotment of land to local bodies and Government Departments for educational, hospitals and other social purposes is being made on predetermined rates.

Achievements of Swachh Bharat Abhiyan in Delhi

2965.SHRI GULAM RASOOL BALYAWI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the result achieved from the Swachh Bharat Abhiyan in Delhi;